

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**Appeal No. 313/252/PB/2018**

**IN THE MATTER OF:**

KAC Casting Pvt. Ltd.

.... Applicant/petitioner

Vs.

ROC

.... Respondent

**Under Section 252**

**Order delivered on 04.04.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

**PRESENTS**

For the petitioner: -

For the Respondent(s): -

**ORDER**

On oral request made by the Counsel for the appellant, The Union of India, Ministry of Finance, Department of Revenue through Department of Income Tax, C/o Principal Chief Commissioner of Income Tax, C.R. Building, I.P. Estates, New Delhi-110002 is a necessary party and the same be impleaded as a respondent.

Amended memo of parties be filed by the petitioner within two days.

Notice be issued to respondents returnable on 23.05.2018.

Process dasti.



Reply be filed within 4 weeks with a copy in advance to the Counsel for the applicant.

Rejoinder, if any, be filed within 2 weeks thereafter with a copy in advance to the Counsel opposite. Process Dasti only.

List the matter on 23<sup>rd</sup> May, 2018.

Sd/-

(M.M.KUMAR)  
PRESIDENT

Sd/-

(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)